

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:4136  
ANSWERED ON:19.08.2010  
ISSUANCE OF LICENCES TO COMPANIES  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) Whether the licences are being issued freely to companies for using the insecticides chemicals like DDT in the Government department in spite of ban on such insecticide chemicals ;
- (b) If so, the details thereof and the reasons therefore;
- (c) Whether the several diseases are being caused by the consumption of food items grown therein; and
- (d) If so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

- (a) to (d) No Sir. The Ministry of Agriculture has taken following steps to restrict the use of Dichloro Diphenyl Trichloroethane (DDT), a persistent organic pollutant, in view of the potential risks to human health, animal health and environment.
- (i) The use of DDT in agriculture has been withdrawn with effect from 26.05.1989.
  - (ii) The use of DDT is permitted for public health programme upto 10000 MT per annum except in case of any major outbreak or epidemic.
  - (iii) There is a Mandate Committee of DDT to decide the quantum of DDT to be permitted for use in public health program for control of Malaria and Kalazar. The Committee ensures that DDT is used judiciously under the public health program and its use does not exceed the permissible limit.
  - (iv) Only M/s Hindustan Insecticide Limited a Public Sector Undertaking has valid registration and license to manufacture DDT for supplying to Ministry of Health & Family Welfare for use under public health program.